

“That leave be granted to introduce a Bill to make more effective provision for the fire prevention and fire safety measures in certain buildings and premises in the Union Territory of Delhi.”

The motion was adopted

SHRI GHULAM NABI AZAD : Sir, I introduce the Bill.

11.10 hrs.

TAXATION LAWS (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption to a Government company from income-tax and surtax for a specified period.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption to a Government company from income-tax and surtax for a specified period.”

The motion was adopted

SHRI JANARDHANA POOJARY : Sir, I introduce the Bill.

11.11 hrs.

MATTERS UNDER RULE 377

[English]

(i) Need to give exhaustive coverage to Parliamentary proceedings on Doordarshan and A.I.R.

SHRI SHANTARAM NAIK (Panaji) : Sir, I suggest that the Ministry of Information and Broadcasting should take following measures in regard to the coverage of Parliamentary proceedings on the Doordarshan and AIR :

(i) Duration of Sansad Samachar and Parliament News should be increased to twenty minutes with ten minutes to Lok Sabha proceeding and ten minutes to the Rajya Sabha proceedings. There bulletins should be relayed by all the transmitters in the country without any exception.

(ii) Major news-bulletins of T. V. and AIR should cover, at least two starred and two unstarred questions each of the Lok Sabha and Rajya Sabha; with the names of questioners and not merely the names of Ministers replying to the questions as is presently done.

(iii) Major TV and AIR news-bulletins should, at least, mention the names of speakers on Bills, General Discussions and the like, and if necessary, duration of these bulletins too should be increased.

(ii) Demand for a Nuclear Power Plant in West Bengal

SHRI ASUTOSH LAW (Dum Dum) : Sir, generation of required amount of power has remained a persistent problem for West Bengal for over the decades. During the 7th Plan period the additional capacity of 932.5 MW including a spill-over of 580 MW from the 6th is Plan

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